

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF TAST HEALTHY FOODS INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	TAST HEALTHY FOODS INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	15/06/2015
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15311MP2015PTC034318
5. Address of the registered office and principal office (if any) of corporate debtor	51, Satyadev Nagar, Gandhi Road, Gwalior, Gwalior, Madhya Pradesh, India, 474002
6. Insolvency commencement date in respect of corporate debtor	Date of Order 17/03/2025 (Order obtained from the website of NCLT on 20.03.2025)
7. Estimated date of closure of insolvency resolution process	12/09/2025 (180 days from the Insolvency commencement date 17.03.2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Anand Registration No. IBBI/IPA-003/IP-N00166/2018-2019/11955
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042 Email: rahulpnb@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042 Email: cirp.tasthealthy@gmail.com
11. Last date for submission of claims	02/04/2025 (14th day from the date of obtaining & downloading the order i.e. 20/03/2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tast Healthy Foods India Private Limited on 17/03/2025 (Order obtained from the website of NCLT on 20.03.2025). The creditors of Tast Healthy Foods India Private Limited, are hereby called upon to submit their claims with proof on or before 02.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. Those creditors who intended to submit the claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not applicable

Submission of false or misleading proofs of claim shall attract penalties. **Rahul Anand**
Date: 21.03.2025 **Interim Resolution Professional**
Place: Bhopal **In the matter of Tast Healthy Foods India Private Limited**
IP Registration No. IBBI/IPA-003/IP-N00166/2018-2019/11955
AFA Certificate No. - AA3/11955/02/311225/301170 valid up to 31st December 2025